

**कार्यालय जिला कलक्टर धौलपुर (राजस्थान)**

क्रमांक:एनजीटी/प्र.स.(172/2019)/सामान्य/2021/1403 दिनांक:28/7/2021

माननीय न्यायालय

राष्ट्रीय हरित प्राधिकरण

(National Green Tribunal)

नई दिल्ली

विषय:—Hon'ble National Green Tribunal order dated 13-4-2021 in original application no 172/2019 Residents of village Adampur Vs State of Rajasthan & ors.

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि मा0 न्यायालय एन0जी0टी0 के प्रकरण संख्या—ओए नम्बर 172/2019 Residents of village Adampur PO Masodi Khera District Dholpur V/s State of Rajasthan के सम्बन्ध में पारित आदेश दिनांक 13.4.2021 की पालना में मा0 न्यायालय द्वारा गठित संयुक्त कमेटी द्वारा दिनांक 26.4.2021 को गौरे पर जाकर साइट का निरीक्षण किया गया। उक्त गठित संयुक्त कमेटी द्वारा प्रस्तुत फोटो रिपोर्ट आपको पत्र के साथ संलग्न कर आवश्यक कार्यवाही हेतु सादर प्रेषित है।  
संलग्न—उपरोक्तानुसार

जिला कलक्टर  
धौलपुर

क्रमांक:एनजीटी/प्र.स.(172/2019)/सामान्य/2021/1403 दिनांक:28/7/2021

प्रतिलिपि:—निम्न को सूचनार्थ एवं नियमानुसार अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है:—

1. सदस्य सचिव महोदय केन्द्रीय प्रदूषण नियन्त्रण मण्डल नई दिल्ली
2. सदस्य सचिव महोदय राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल जयपुर को पत्रांक:एफ. 10(271) आरपीसीबी/लीगल/एनजीटी/2019/1059-1061 दिनांक 22.6.2021 के क्र. में।
3. क्षेत्रीय निदेशक केन्द्रीय प्रदूषण नियन्त्रण मण्डल भोपाल
4. अति. जिला कलक्टर धौलपुर
5. क्षेत्रीय अधिकारी राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल, ए-20, जवाहर नगर भरतपुर
6. श्री मिलिन्द कुमार बी. निमजे वैज्ञानिक—सी केन्द्रीय प्रदूषण नियन्त्रण मण्डल भोपाल
7. सम्बन्धित.....

जिला कलक्टर  
धौलपुर

**JOINT COMMITTEE REPORT**

**IN**

**OA NO.172/2019 (PB)**

**Resident of Village Adampur, PO Masod Khera District Dholpur**

**VS**

**State of Rajasthan**

**Date of Inspection :- 26.07.2021**

**Committee members :-**

- i. Sh. Narendra kumar Verma , Additional Collector, Dholpur
- ii. Mr. Milind Nimje, Scientist "C", Regional Directorate CPCB, Bhopal
- iii. Sh. H.R. Kasana, Regional Officer, RSPCB, Regional Office, Bharatpur

## Report

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(H.R. Kasana)  
Regional Officer  
Bharatpur

## JOINT COMMITTEE REPORT

Compliance verification Report of Joint Committee in the matter of  
O.A. 172/2019 (PB) Resident of village Adampur PO Masod Khera  
District Dholpur order dated 13.04.2021

Reference of Petition- Hon'ble NGT order dated 15.04.2019

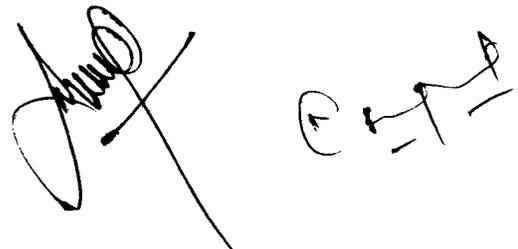
(Application is registered based on the complaint received by post- copy enclosed)

Hon'ble National Green Tribunal, Principle Bench, Delhi was pleased to pass an order on 13.04.2021 in the application no. 172/2019 on the basis of report dated 24.03.2021 submitted by Executive Officer, Nagar Palika, Bari. The direction of the order is as follows:

*"To have factual status, a joint Committee of CPCB, RSPCB and District Magistrate, Dholpur under nodal coordination of RSPCB may inspect the site to ascertain composting facility for its adequacy and utilization of compost so produced, the process of bio-mining, SOP followed and time schedule for bio-mining of entire waste and adequacy of waste processing plant to process day- to- day waste so no legacy waste is created. The Committee may have virtual meetings. The report on these aspects along with other observations may be filled before 31.07.2021 .b y email at [ngtczbho-mp@gov.in](mailto:ngtczbho-mp@gov.in). preferably in the form of searchable PDF/OCR Support PDF and not in the form of image PDF."*

*We deem it just and proper to call a report on the matter in issue in present application, from a joint committee consisting of :*

- (i) District Magistrate, Dholpur (Raj),
- (ii) Central Pollution Control Board,
- (iii) Rajasthan State Pollution Control Board,



*The committee is directed to visit the place and submit the factual status report under the nodal coordination of RSPCB" enclosed copy of order (Annexure-1)*

It is respectfully submitted that in compliance of above directions of Hon'ble National Green Tribunal, The Member Secretary of the Rajasthan State Pollution Control Board, Jaipur issued a letter vide dated 22.06.2021 to Regional Officer, RSPCB, Bharatpur , District Collector, Dholpur and Member Secretary, CPCB, Delhi along with direction to Regional Officer, RSPCB Bharatpur to carry out the inspection as per directions of this Hon'ble Tribunal.

Nominated Committee Member: **(Annexure-II)**

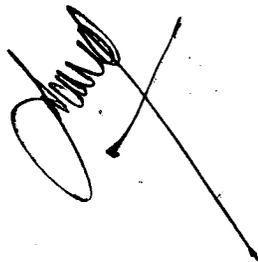
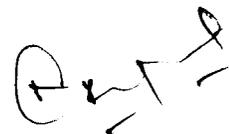
Sh. Narendra Verma, Additional Deputy Collector, Dholpur

Sh. Milind Nimje, Scientist "C" CPCB, Bhopal

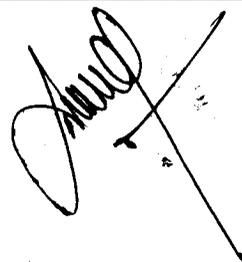
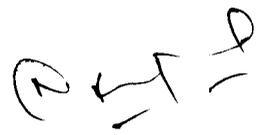
Sh. H.R. Kasana, Regional Officer, RSPCB, Bharatpur

The committee visited the site with Sh. Vijay Pratap Singh, Executive Officer, Nagar Palika, Bari, District- Dholpur on 26.07.2021. The observations, findings and recommendations are submitted as follows:

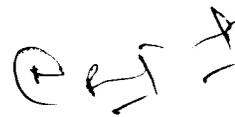
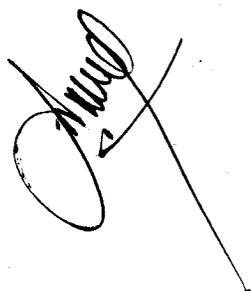
<b>Status of compliance as submitted report on 24.03.2021 (Annexure-III)</b>	<b>Factual Status during the site visit on 26.07.2021</b>
"5. That in compliance with the departmental orders the waste is being collected and segregated as per category and disposed I of in the dumping site of municipal corporation. Waste gathered within the Municipal limit is collected	1. It was observed that the disposal site was protected by the boundary wall. 2. Entry to the dumping site is restricted and a Guard (Sh. Yogendra Singh-

<p>at the dumping site of the Municipal Corporation. The disposal site, including the landfill, are protected by a compound wall, fenced with barbed wire, and guarded. Entry to the dumping site is being restricted and limited to the corporation employees</p>	<p>8279233842) was found at the site at the time of inspection and office order to appointed the guard is received (<b>Annexure-IV</b>).</p>
<p>6. That it is submitted that the Municipal Corporation Bari for the purpose of maintenance and regular monitoring of dumping site has appointed two cleaning employees on permanent basis, shift wise. The said employees are working with the cleaning inspector of the municipal corporation for quick disposal of grievances that arise at the dumping site</p>	<p>It was observed that two cleaning employees are appointed for the monitoring of site office order for the same enclosed at (<b>Annexure-IV</b>).</p>
<p>7. That to protect the environment and in compliance with this Hon'ble Tribunal directions, the burning of garbage at the dumping site is absolutely prohibited</p>	<p>During the visit, The committee was not found any kind of burning of garbage.</p>
<p>8. That it is submitted that a total of 28 TPD waste is generated in the limit of Municipal Corporation Bari, out of which 12 TPD is wet waste &amp; 14 TPD is dry waste and the remaining is in C &amp;</p>	<p>1. It was informed that the weight of the waste is estimated on the assumption of per capita waste generated. 2. During the visit, weighing balance was not there and tender to procure the</p>

<p>D Category.</p>	<p>weighing balance is floating on the online government portal. (<b>Annexure-V</b>)</p>
<p>9. That the protocol has been devised in a holistic manner including the processing of wet and dry waste as per solid waste management rules. The wet waste is processed through the compost pit and compost machine and the dry waste processed through the MRF facility and the same has been developed with a capacity of 60 TPD.</p>	<p>1. It was observed that the composting is done by windrow technique and tender for PCC (Plain cement concrete) &amp; shed is floating on the online government portal. (<b>Annexure-V</b>) 2. MRF facility was there and waste was segregated through manpower and tender for "Fatka", Baling and shredding Machine is floating on Government portal. (<b>Annexure-V</b>)</p>
<p>10. That it is submitted that Corporation has directed the M/s Parashar Construction Company to employed 20 cleaning workers at the MRF Facility in order to segregation of dry and wet waste</p>	<p>At the time of inspection workers were found on the site and work order of the same is enclosed. (<b>Annexure-VI</b>)</p>
<p>11. That it is submitted that answering respondent in compliance with Hon'ble Tribunal Order dated 31.01.2020 in O.A. No.606/20 18 conducted a survey in July 2020 for clearing of legacy waste. That as per the survey, legacy waste is 11458 CUM and expenditure for clearing of legacy waste as per the</p>	<p>It was observed that the work for clearing of legacy waste was going on and representative of contractor company M/S Om Sai Vision informed that they have treated 9000 CUM out of 11458 CUM and the remaining work is to be completed in next 2 months. Work plan and methodology for the same is</p>



c) 70 mm Screen Filters, mainly Plastic Waste (Refuse Derived Material) from the Old MSW will be then sold/provided to various plastic collectors/buyers/factories for their use in Industry/Manufacturing for Plastic Materials.

## 2. Utilization of processed legacy waste:

As informed by Sh. Vijay Pratap Singh, Executive Officer Nagar Palika Bari Distt: Dholpur Compost utilized in various Municipal Park ( Guru ki bagiya , Mela ground Park, Gandhi Park, Nehru Park, Brikash kunj, Jori ka pura & Office Park etc.) in Bari in plantation and gardening purpose and +50 mm Screen Filters which are mostly C&D wastes are being used in road filling at various locations of Bari town and +70 mm screen filters is being compacted and stored in plastic gunny bags.

**3. Processing Equipment's & Machinery for Processing of legacy Waste:** The major equipment that used are:

A) **Trommel:** A trommel screen also known as rotary screen, is a mechanical screening machine used to separate materials, mainly in Solid Waste Processing. Trommel of Capacity 300 TPD (eight hour shift) is fixed at the MSW Adampur , Bari Site.

### B) Parts of Trommel:

a) Perforated Cylinder with rotating Screen Size 5 mm, 50 mm, 70 mm.

b) Hopper/Loader to load Waste

c) Conveyor belt: 5 in Numbers for 1 for Waste Inlet and 4 for Processing Outlet

d) Motors: 6 numbers, 5 HP for Conveyors and 10 HP for Trommel

C) **JCB Machine:** 1 JCB machine for Excavation and 1 JCB machine for Trommel Loading.

D) **Tractor Trolley:** For Transportation of Waste.

## Adequacy of waste processing plant to process daily collected waste:

**Adequacy for 16 ton dry waste:** MRF facility is set up by the Nagar Palika, Bari at Aadampur Site and they are categorizing the waste in to 10 categories (Glass, Plastic, Clothes, Iron, Colored Polythene, Black Polythene, Hard paper Sheet and Bags like 'katta'

etc.) and stored in 10 different rooms. Now, Space for storing the segregated waste is adequate as of now.

**Adequacy for 12 ton wet waste:**

Daily wet waste = 12 TPD

Bio-composting requires = 28 days (minimum) on Windrow

Require Storage for 28 days i.e. **350 T**

For composting a platform of 50mtrs x 22mtrs (Length & Width) is planned & in progress which is adequate to carryout composting.

**Observations of Joint Committee:**

1. The machines in operation viz Trommel, JCB & Tractor Trolley are adequate to cater the need of legacy waste bio-mining work. The platform of 50 mtrs \* 22mtrs is also adequate enough to cater the need of Windrows for composting.
2. Out of surveyed 11458 M3 legacy waste; 9000M3 already bio-mined by the agency M/s Om Sai Vision till date since 22.04.2021. Copy of logbook of legacy processing work is enclosed at **(Annexure XIII)**.
3. It has been observed that 3/4<sup>th</sup> of the legacy waste is processed and converted in to compost, C&D waste and other material is being compacted and stored in plastic gunny bags.
4. It was observed that for onsite segregation of daily waste MRF facility was developed and manually workers are doing that. It is observed that for segregation and processing of daily waste “Fatka”, Baling and shredding Machine are not there however tender for the same floated.
5. It is observed that for weighing the daily waste, weighing machine is not there However, tender for the same floated.
6. The boundary wall of Adampur site was complete and tender to increase the height of boundary wall up to 10 feet also floated. **(Annexure-XI)**. It



Solid Waste Management Rules, 2016 is around Rs 60 lacs.	enclosed ( <b>Annexure-VII</b> ).
12. That the answering respondent has already awarded tender dated 17.06.2020 for effective disposal of legacy wastes for the period of six months (01.10.2020 to 31.03.2021)	It was found that for the disposal of legacy waste the tender dated 17.06.2020 was awarded to Om Sai Vision on date 22.09.2020. ( <b>Annexure-VIII</b> ) but as informed by the Executive Officer that due to COVID the work was delayed and started from 22.04.2021 and still going on.
13. It is submitted that Biomedical must shall not be disposed of with general waste and if hospital waste combines with the municipal waste it may lead to many unknown diseases and in order to prevent the same respondent has addressed a letter dated 12.02.2021 to the chief medical officer to stop transporting biomedical waste for final disposal at the dumping site of municipal corporation and dispose of the hospital waste as per the Bio-Medical Waste Management. Rules, 2016	At the time of inspection, there was no Bio medical waste present at the site and Executive officer informed that they had written a letter to PMO, Bari to not to dispose or dump any waste on the dump site. ( <b>Annexure- IX</b> )
14. That it is submitted in neither Ram Sagar pond nor soil of Village Adampur	It was found that there was a agriculture irrigation canal in front of the gate of the




<p>is contaminating due to dumping of solid waste. It is submitted that the Dumping site at Adampur is maintained and monitored by Municipal Corporation Bari which is located at a 2.5 Km distance from Ram Sagar Pond and even otherwise no water flow is linked with the area nearby the dumpsite. Therefore, the polluting of the pond does not arise.”</p>	<p>Aadampur Dump Site which is connected to Ramsagar pond and flows only during Ruby season. To check the possibility of contamination of Ramsagar pond, the committee visited the Ramsagar Pond and found that the dump site is in the downstream direction and distance between Ramsagar pond and the dumpsite is 2.8 Km (Annexure-X) and so, there is very rare chance of contamination of pond from the waste of Dumpsite.</p>
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**Factual Status observed by the Joint Committee:-**

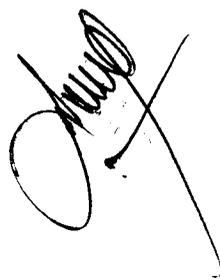
**1. Status of Bio-mining & Bio-remediation of MSW dumping waste:**

To bio-mine the 11,458 m<sup>3</sup> legacy waste; M/s Om Sai Vision was awarded the work. About 9000 m<sup>3</sup> legacy waste bio-mined till date. Following procedure is being adopted for bio-mining:

1. Excavation of the legacy waste and spraying of the Bio-cultural/Bioculum (JFF Bio-Decomposer) for a period of 4 weeks to loosen it.
2. Followed by screening through trommel having various Screen Size i.e. 5 mm, 50 mm and 70 mm.

The category of waste screened are used in following :

- a) 5 mm Screen Filters are used as Bio-Earth (Manure/Compost) to be utilized in Park/Gardens/Agricultural Use/Bio-remediation site.
- b) 50 mm Screen Filters mainly inert from the Old MSW is utilize in filling of the Existing Dump-Site.

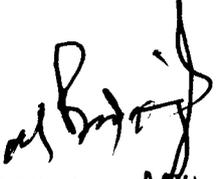



was observed that animals are not roaming in the premises of MSW site Adampur, Bari.

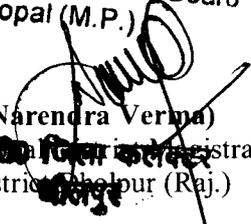
7. 200 saplings of plant were planted along the boundary wall of the MSW site.

**Conclusion:**

Based on the field visit and information furnished; committee is in the opinion that the facility is adequate for processing the legacy waste & compost. However, Council need to expedite the procurement of Fatka machine & weighing machine along with the work related to the raising of the height of the boundary wall. The work related to the compost platform needs to be expedite too.

  
 (Milind Nimje) Milind Nimje  
 Scientist 'C' Scientist-C  
 CPCB RD Bhopal Regional Directorate  
 Central Pollution Control Board  
 Bhopal (M.P.)

  
 (H.R. Kasana)  
 Regional Officer  
 RSPCB Bharatpur

  
 (Narendra Verma)  
 Additional District Magistrate  
 District Bhopal (Raj.)

C.S.

जिला कलेक्टर  
 धौलपुर

### Photographs of Joint Committee Site Visit-



Joint Committee Members with Executive Officer of Nagar Palika, Bari

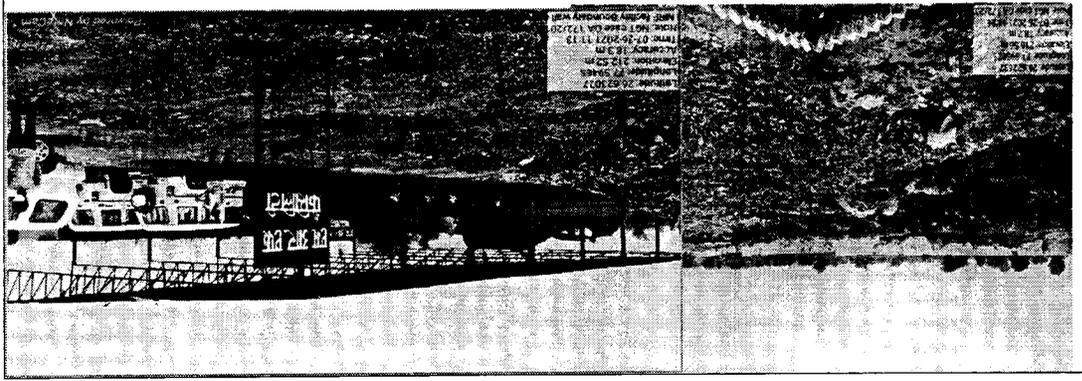
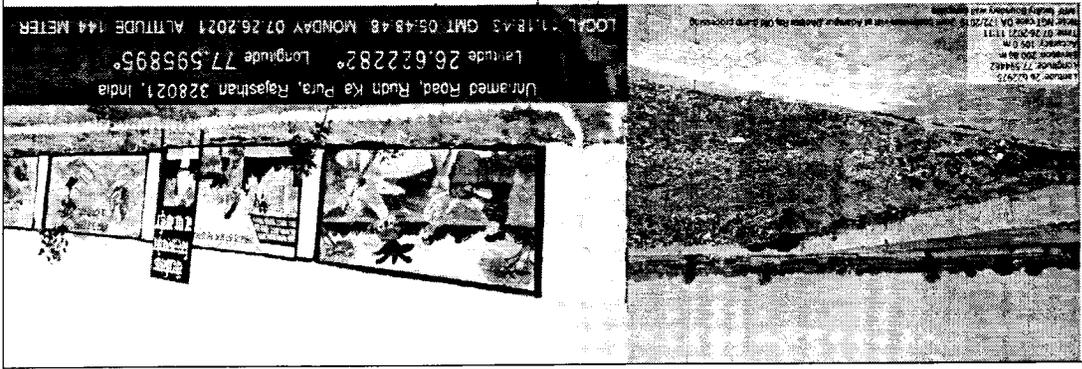
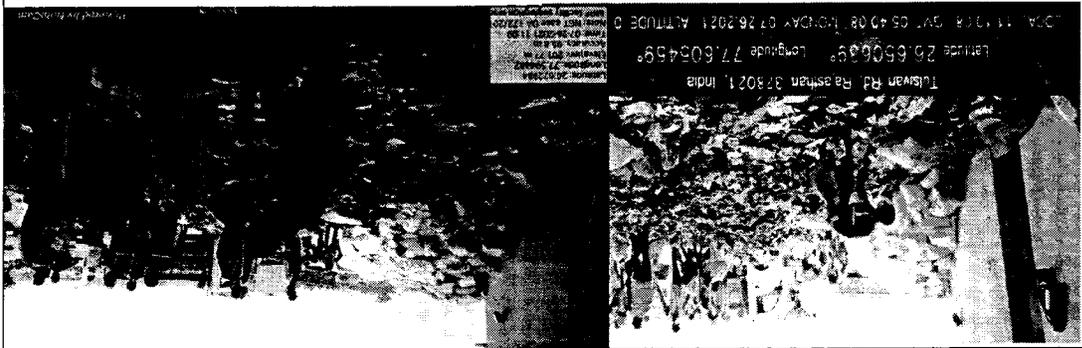
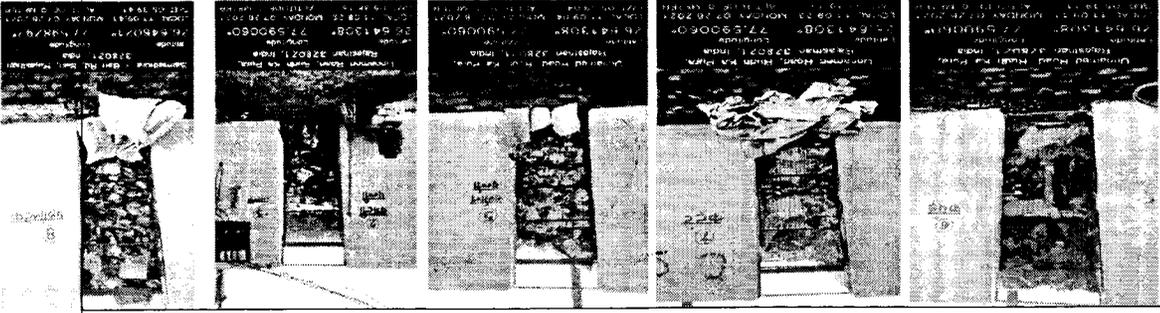


Legacy waste process through Trommel machine

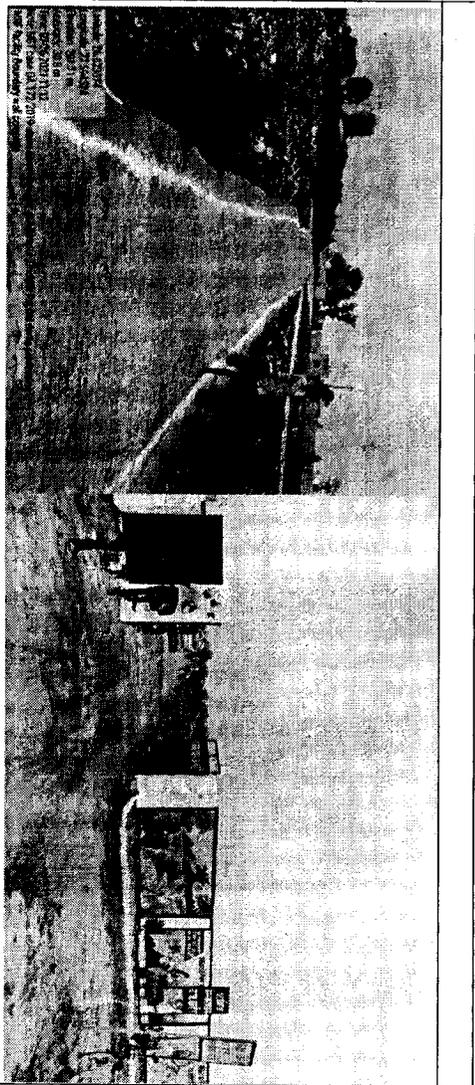
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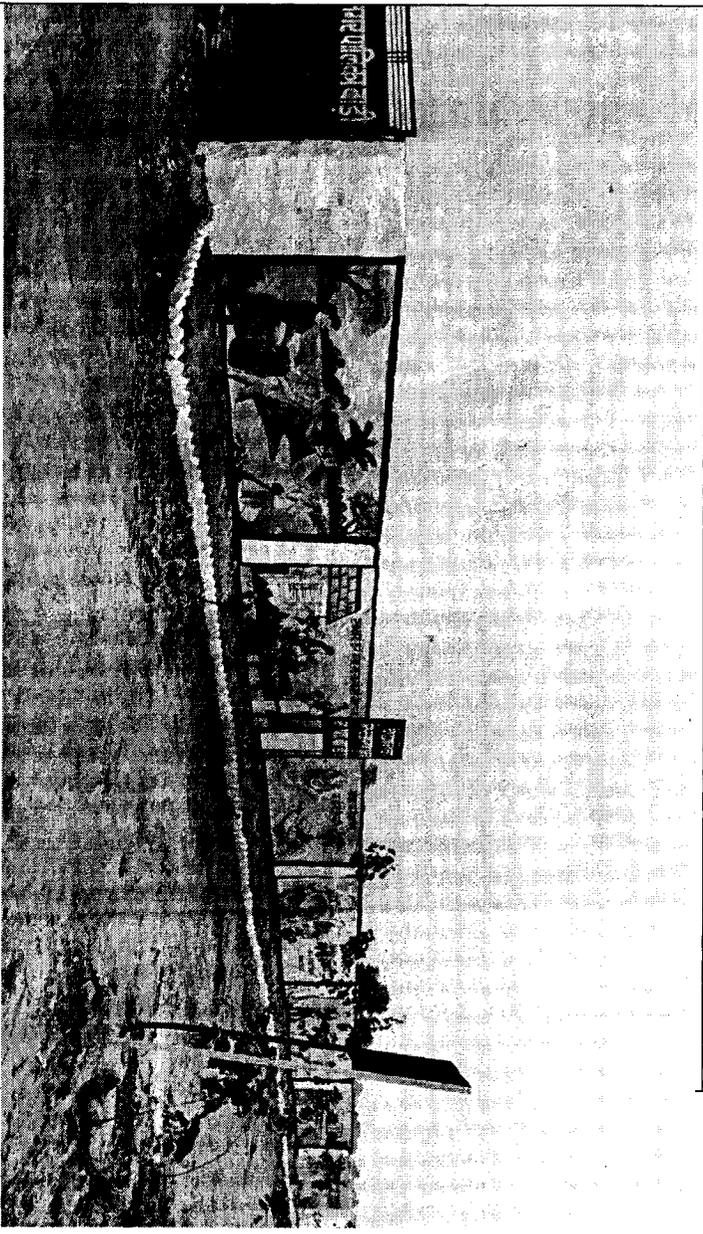
MRF Facility at MSW site



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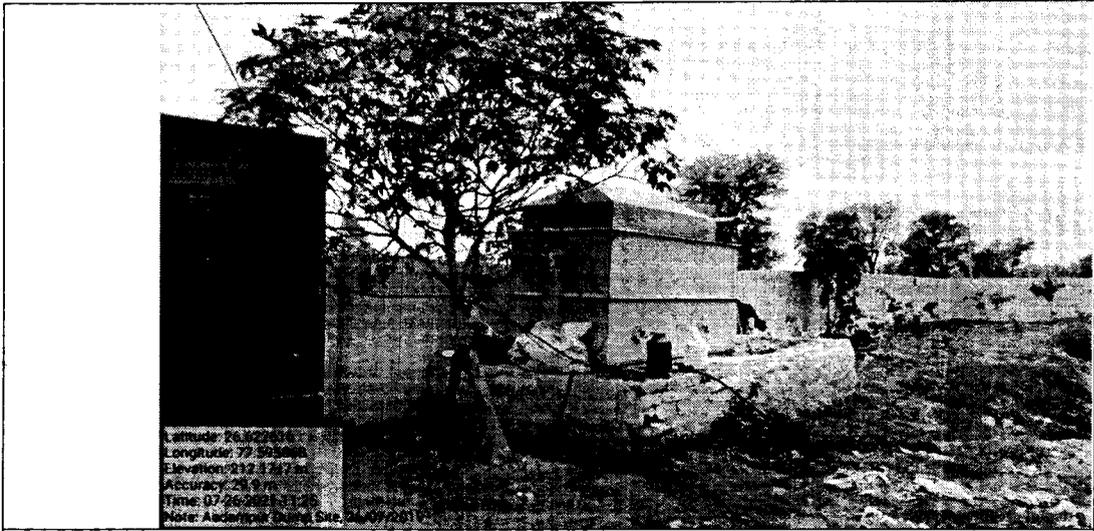
Plant view



Wall painting

*Amud*

*2/1/1*



Longitude: 77.585401°  
 Longitude: 77.585401°  
 Longitude: 77.585401°  
 Longitude: 77.585401°  
 Time: 07:00:17  
 Altitude: 146 METER

Compost pit



Unnamed Road, Rajasthan, 328021,  
 India  
 Latitude: 26.604147° Longitude: 77.585401°  
 LOCAL: 12 30 17 MONDAY, 07 16 2021  
 GMT: 07 00:17 ALTITUDE: 146 METER

Longitude: 77.585401°  
 Longitude: 77.585401°  
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 Time: 07:00:17  
 Altitude: 146 METER

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 Altitude: 146 METER

Ramsagar pond with canals (irrigation drain)

[Signature]
   
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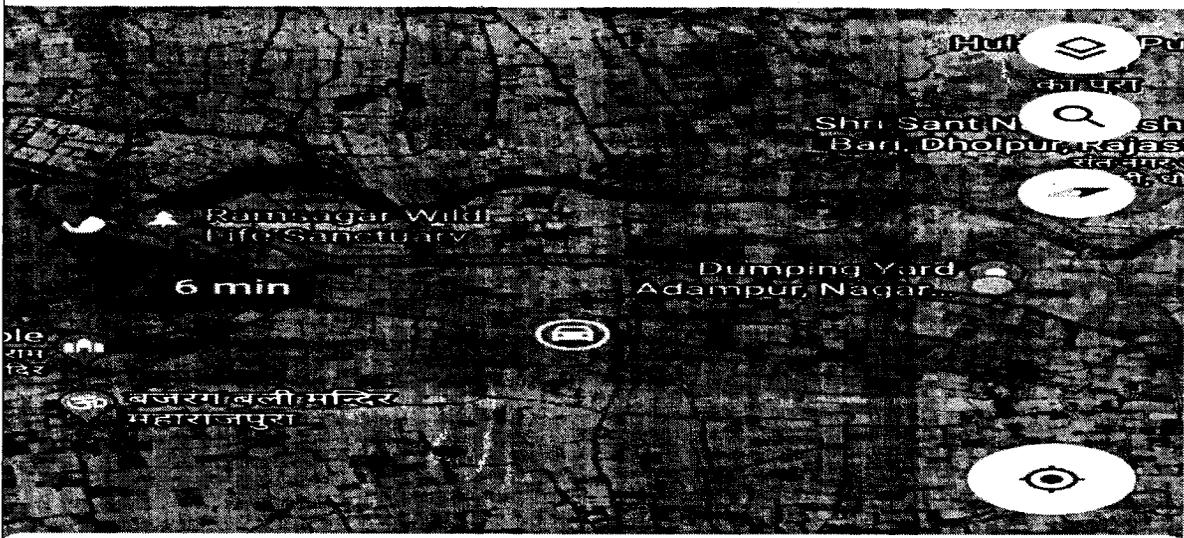
12:18 PM

← Dump Yard Bari

26°36'08.6"N 77°35'02.5"E

6 min      6 min      —      34 min

Wearing a mask in public spaces is required due to COVID-19 [Learn more](#)



**6 min (2.8 km)**  
Fastest route now due to traffic conditions

Start      Steps      Pin

**Ramsagar pond to MSW site distance 2.8Km**

^

Item No. 05

(Court No. 1)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 172/2019

(With report dated 24.03.2021)

Residents of Village Adampur,  
PO Masodi Khera, District Dholpur

Applicant

Versus

State of Rajasthan

Respondent

Date of hearing: 13.04.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE MR. JUSTICE BRIJESH SETHI, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Respondent: Mr. Vishal Meghwal, Advocate for the State of Rajasthan.  
Mr. Adhiraj Singh, Advocate for RSPCB.

**ORDER**

1. A report was sought from the District Magistrate, Dholpur and the Rajasthan State Pollution Control Board (RSPCB) with reference to the allegation of illegal dumping of solid waste in Village Adampur, Tehsil Wadim, District Dholpur, Rajasthan affecting the Ramsagar pond and the soil of the area.

2. The matter was further considered on 22.07.2020 in the light of report of the State PCB dated 13.07.2020 which showed that there was no scientific management of the waste. The Tribunal accordingly required the Secretary, Local Self Government and State PCB to furnish a further report in the matter. The operative part of the order is as follows:

*"2. Accordingly, a report has been filed by the State PCB on 13.07.2020 acknowledging that dumping of waste was being done at*

a site which was not scientifically developed with no facility for collection of leachate. There is no system of segregation of waste. The State PCB issued notice to the Nagar Palika, Bari, District Dholpur to which no reply has been filed except for stating that burning of waste has been stopped.

**3. In view of the acknowledged violations of statutory Rules which is a criminal offence under the Environment (Protection) Act, 1986, and also violation of repeated orders of the Hon'ble Supreme Court and this Tribunal, including order dated 31.01.2020 in O.A No. 606/2018, Compliance of Municipal Solid Waste Management Rules, 2016 passed in the presence of the Chief Secretary, Principal Secretary, Environment, Secretary, Local Self Government and Member Secretary, State PCB Rajasthan, we direct that the Secretary, Local Self Government, Rajasthan to ensure prompt remedial action. The State PCB may initiate prosecution and recovery of compensation, following the due process of law.**

4. Further action taken reports be furnished by the Secretary, Local Self Government and the State PCB before the next date by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.”

3. Accordingly, further report dated 24.03.2021 has been filed on behalf of the State of Rajasthan by the Executive Officer, Municipal Corporation Bari, District Dholpur, Rajasthan, relevant part of which is as follows:

“5. That in compliance with the departmental orders the waste is being collected and segregated as per category and disposed of in the dumping site of municipal corporation. Waste gathered within the Municipal limit is collected at the dumping site of the Municipal Corporation. The disposal site, including the landfill, are protected by a compound wall, fenced with barbed wire, and guarded. Entry to the dumping site is being restricted and limited to the corporation employees. Copy of photograph of the Adampur Dumping Site is attached an annexed herewith and marked as Annexure R.

6. That it is submitted that the Municipal Corporation Bari for the purpose of maintenance and regular monitoring of dumping site has appointed two cleaning employees on permanent basis, shift wise. The said employees are working with the cleaning inspector of the municipal corporation for quick disposal of grievances that arise at the dumping site. A copy of the office order dated 25.02.2021 issued by the Executive Officer, Municipal Corporation Bari in respect of the appointment of cleaners at the dumping site is annexed herewith and marked as Annexure R-2.

7. That to protect the environment and in compliance with this Hon'ble Tribunal directions, the burning of garbage at the dumping

site is absolutely prohibited. A copy of the order dated 19.05.2020 issued by the Executive Officer, Municipal Corporation Bari is annexed herewith and marked as Annexure R-3.

8. That it is submitted that a total of 28 TPD waste is generated in the limit of Municipal Corporation Bari, out of which 12 TPD is wet waste & 14 TPD is dry waste and the remaining is in C & D Category.

9. That the protocol has been devised in a holistic manner including the processing of wet and dry waste as per solid waste management rules. The wet waste is processed through the compost pit and compost machine and the dry waste processed through the MRF facility and the same has been developed with a capacity of 60 TPD per day. Copy of photograph of waste processing plan is attached herewith and marked as Annexure R-4.

10. That it is submitted that Corporation has directed the M/s Parashar Construction Company to employ 20 cleaning workers at the MRF Facility in order to segregation of dry and wet waste. A copy of the letter dated 25.02.2021 and order dated 25.02.2021 issued by the Executive Officer, Municipal Corporation Bari is annexed herewith and marked as Annexure R-5.

11. That it is submitted that answering respondent in compliance with Hon'ble Tribunal Order dated 31.01.2020 in O.A. No.606/20 18 conducted a survey in July 2020 for clearing of legacy waste. That as per the survey, legacy waste is 11458 CUM and expenditure for clearing of legacy waste as per the Solid Waste Management Rules, 2016 is around Rs 60 lacs.

12. That the answering respondent has already awarded tender dated 17.06.2020 for effective disposal of legacy wastes for the period of six months (01.10.2020 to 31.03.2021). A copy tender order dated 17.06.2020 is annexed herewith and marked as Annexure R-6.

13. It is submitted that Biomedical waste must not be disposed of with general waste and if hospital waste combines with the municipal waste it may lead to many unknown diseases and in order to prevent the same respondent has addressed a letter dated 12.02.2021 to the chief medical officer to stop transporting biomedical waste for final disposal at the dumping site of municipal corporation and dispose of the hospital waste as per the Bio-Medical Waste Management Rules, 2016. A copy of the letter dated 12.02.2021 issued by the Executive Officer, Municipal corporation Bari is annexed herewith and marked as Annexure R-7

14. That it is submitted in neither Ram Sagar pond nor soil of Village Adampur is contaminating due to dumping of solid waste. It is submitted that the Dumping site at Adampur is maintained and monitored by Municipal Corporation Bari which is located at a 2.5 Km distance from Ram Sagar Pond and even otherwise no water flow is linked with the area nearby the dumpsite. Therefore, the polluting of the pond does not arise."

4. We may note that as per directions already issued on 28.02.2020 in OA 606/2018, compensation is to be recovered and utilized for restoration of the environment from local bodies violating the statutory timelines. The said direction is reproduced below for ready reference:

"1to40...xxx.....xxx.....xxx

41. In view of above, consistent with the directions referred to in Para 29 issued on 10.01.2020 in the case of UP, Punjab and Chandigarh **which have also been repeated for other States in matters already dealt with, we direct:**

a. In view of the fact that most of the statutory timelines have expired and directions of the Hon'ble Supreme Court and this Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, interim compensation scale is hereby laid down for continued failure after 31.03.2020. The compliance of the Rules requires taking of several steps mentioned in Rule 22 from Serial No. 1 to 10 (mentioned in para 12 above). **Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal. Final compensation may be assessed and recovered by the State PCBs/PCCs in the light of Para 33 above within six months from today. CPCB may prepare a template and issue an appropriate direction to the State PCBs/PCCs for undertaking such an assessment in the light thereof within one month.**

b. **Legacy waste remediation was to 'commence' from 01.11.2019 in terms of order of this Tribunal dated 17.07.2019 in O.A. No. 519/2019 para 28<sup>1</sup> even**

<sup>1</sup> The Chief Secretaries may ensure allocation of funds for processing of legacy waste and its disposal and in their respective next reports, give the progress relating to management of all the legacy waste dumpsites. Remediation work on all other dumpsites may commence from 01.11.2019 and completed preferably within six months and in no case beyond one year. Substantial progress be made within six months. We are conscious that the SWM Rules provide for a maximum period of upto five years for the purpose, however there is no reason why the same should not happen earlier, in view of serious implications on the environment and public health.

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though statutory timeline for 'completing' the said step is till 07.04.2021 (as per serial no. 11 in Rule 22), which direction remains unexecuted at most of the places and delay in clearing legacy waste is causing huge damage to environment in monetary terms as noted in para 33 above, pending assessment and recovery of such damage by the concerned State PCB within four months from today, continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal. Final compensation may be assessed and recovered by the State PCBs/PCCs in the light of Para 33 above within six months from today.

c. Further, with regard to thematic areas listed above in para 20, steps be ensured by the Chief Secretaries in terms of directions of this Tribunal especially w.r.t. plastic waste, bio-medical waste, construction and demolition waste which are linked with solid waste treatment and disposal. Action may also be ensured by the Chief Secretaries of the States/UTs with respect to remaining thematic areas viz. hazardous waste, e-waste, polluted industrial clusters, reuse of treated water, performance of CETPs/ETPs, groundwater extraction, groundwater recharge, restoration of water bodies, noise pollution and illegal sand mining.

d. The compensation regime already laid down for failure of the Local Bodies and/or Department of Irrigation and Public Health/In-charge Department to take action for treatment of sewage in terms of observations in Para 36 above will result in liability to pay compensation as already noted above which are reproduced for ready reference:

- i. Interim measures for phytoremediation/ bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies - 31.03.2020. Compensation is payable

*for failure to do so at the rate of Rs. 5 lakh per month per drain by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.*

*ii. Commencement of setting up of STPs - 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.*

*iii. Commissioning of STPs - 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2021.*

*e. Compensation in above terms may be deposited with the CPCB for being spent on restoration of environment which may be ensured by the Chief Secretaries of the States/UTs.*

*f. An 'Environment Monitoring Cell' may be set up in the office of Chief Secretaries of all the States/UTs within one month from today, if not already done for coordination and compliance of above directions which will be the responsibility of the Chief Secretaries of the States/UTs.*

*g. Compliance reports in respect of significant environmental issues may be furnished in terms of order dated 07.01.2020 quarterly with a copy to CPCB."*

5. Vide order dated 14.12.2020 in O.A. No. 606/2018, Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues, further direction issued is as follows:-

"1 to 8...xxx.....xxx.....xxx

9. The compensation in terms of earlier order be recovered and credited to a separate account with the Environment Department of the States/UTs to be used for restoration of environment in the concerned States/UTs. The deposit, instead of being made with the CPCB, may now be made to the said account."

6. The report of Municipal Corporation has stated that out of 28 TPD of waste generation, 14 tonnes is wet compostable fraction and 16 tonnes is dry recyclable waste which is being processed by setting MRF. It has also been mentioned that 11,458 cubic metres of legacy waste is piled up. However, these estimations need to be verified. Further, the tender work awarded does not give any operational conditions. To have factual status, a Joint Committee of CPCB, RSPCB and the District Magistrate, Dholpur under nodal coordination of RSPCB may inspect the site to ascertain composting facility for its adequacy and utilisation of compost so produced, the process of bio-mining, SoP followed and time schedule for bio-mining of entire waste and adequacy of waste processing plant to process day-to-day waste so no legacy waste is created. The Committee may have virtual meetings. The report on these aspects along with other observations may be filled before 31.7.2021 by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List for further consideration on 17.08.2021.

A copy of this order be forwarded to the CPCB, RSPCB and the District Magistrate, Dholpur by e-mail for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Brijesh Sethi, JM

Dr. Nagin Nanda, EM

April 13, 2021  
 Original Application No. 172/2019  
 AVT



 Gmail

Annexure - II

Milind Nimje <milindnmj07@gmail.com>

23

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**Fwd: O.A. No. 172/2019 in the matter of Residents of Village Adampur, PO Masodi Khera, District Dholpur Vs. State of Rajasthan**

1 message

Regional Directorate, Bhopal <cpcb.bhopal@gmail.com>

Mon, May 31, 2021 at 6:47 PM

To: sunil <biosunil2006@gmail.com>, poulami Chakraborty Patil <poulamichakrabortyp@gmail.com>, Milind Nimje <milindnmj07@gmail.com>

For n/a pls

----- Forwarded message -----

From: YOGESH CHANDRA <yogesh.cpcb@gov.in>

Date: Mon, 31 May 2021, 1:11 pm

Subject: O.A. No. 172/2019 in the matter of Residents of Village Adampur, PO Masodi Khera, District Dholpur Vs. State of Rajasthan

To: cpcb bhopal <cpcb.bhopal@gmail.com>

Cc: DIVYA SINHA <divyasinha.cpcb@nic.in>

Sir,

A mail from RD, Bhopal addressed to MS CPCB and a copy to DH(UPC-II) received at this office regarding subjected cited above. Vide email dated 19.04.2021 it was proposed by RD Bhopal to nominate Sh. Milind Kumar Nimje, Sc. C as a joint committee member in compliance with order mentioned above.

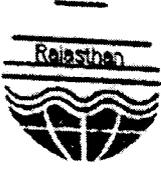
In view of the above, I am directed to inform you that Sh. Milind Kumar B. Nimje, Sc-C has been nominated as a member of the joint committee as per approval MS, CPCB.

Regards

Yogesh Chandra

SC-B

CPCB, Delhi



राजस्थान राज्य प्रदूषण नियंत्रण मण्डल  
RAJASTHAN STATE POLLUTION CONTROL BOARD

4, Institutional Area, Jhalana Doongri, Jaipur.  
Phone: 5101871, 5101872, EAPBX: 5159600, 5159699

MOST-URGENT

No. F.10 (271) RPCB/Legal/NGT/2019/1059-1061

Date: 21.08.2021

Regional Officer,  
Rajasthan State Pollution Control Board,  
Bharatpur.

Sub: - Hon'ble National Green Tribunal order dated 13.04.2021 in Original application no 172/2019 Residents of Village Adampur Vs State of Rajasthan & Ors.

Sir,

With reference to above subject matter, it is to inform that the Hon'ble NGT by orders dated 13.04.2021 directed inert-alia as follow:-

*"6. The report of Municipal Corporation has stated that out of 28 TPD of waste generation, 14 tonnes is wet compostable fraction and 16 tonnes is dry recyclable waste which is being processed by setting MRF. It has also been mentioned that 11,458 cubic metres of legacy waste is piled up. However, these estimations need to be verified. Further, the tender work awarded does not give any operational conditions. To have factual status, a Joint Committee of CPCB, RSPCB and the District Magistrate, Dholpur under nodal coordination of RSPCB may inspect the site to ascertain composting facility for its adequacy and utilisation of compost so produced, the process of bio-mining, SoP followed and time schedule for bio-mining of entire waste and adequacy of waste processing plant to process day-to-day waste so no legacy waste is created. The Committee may have virtual meetings. The report on these aspects along with other observations may be filled before 31.7.2021 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF OCR Support PDF and not in the form of Image PDF. List for further consideration on 17.08.2021."*

You are hereby nominated as member of the committee and also appointed as Nodal Officer on behalf of RSPCB with the direction to ensure compliance of Hon'ble NGT order and file the compliance report of order dated 13.04.2021. The Hon'ble NGT order dated 13.04.2021 is enclosed with this letter for ready reference.

Enclosed-As above

Yours sincerely,

(Dr. Gobind Sagar Bhardwaj)  
Member Secretary

Copy to following for information and to ensure the compliance of Hon'ble NGT order dated 13.04.2021:-

1. District Collector, Dholpur.
2. Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, New Delhi-110032

Member Secretary

Annexure - III  
Annexure-III

NEXT DATE OF LISTING 13.04.2021

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO.172 OF 2019

**IN THE MATTER OF:**

RESIDENT OF VILLAGH ADAMPUR, PO

MASODI KHERA, DISTRICT DHOLPUR

APPLICANT

VERSUS

STATE OF RAJASTHAN

RESPONDENT

**I N D E X**

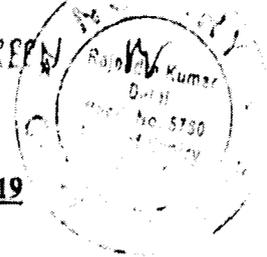
S. No.	Particulars	Page No./Additional Page No.
1	Affidavit Cum compliance report of order dated 22.07.2020 on behalf of Respondent/Government of Rajasthan	1-7
2	<u>ANNEXURE R-1</u> Copy of photograph of the Adampur Dumping Site	8
3	<u>ANNEXURE R-2</u> Copy of the office order dated 25.02.2021 issued by the Executive Officer, Municipal corporation	9
4	<u>ANNEXURE R-3</u> Copy of the order dated 19.05.2020 issued by the Executive Officer, Municipal corporation Bari	10
5	<u>ANNEXURE R-4</u> Copy of photograph of waste processing plan	11-15
6	<u>ANNEXURE R-5</u> Copy of the letter dated 25.02.2021 and order dated 25.02.2021 issued by the Executive Officer, Municipal corporation Bari	16
7	<u>ANNEXURE R-6</u> copy tender order dated 17.06.2020	17
8	<u>ANNEXURE R-7</u> copy of the letter dated 12.02.2021 issued by the Executive Officer, Municipal corporation Bari	18

Filed By

*(Signature)*  
**(PADHMALAKSHMI IYENGAR)**

Additional Advocate General  
Govt. of Rajasthan  
Executive office No.4  
Bikaner House New Delhi  
Email: [Padhmalakshmi.iyengar@gmail.com](mailto:Padhmalakshmi.iyengar@gmail.com)  
Mob. 7021322188

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI



ORIGINAL APPLICATION NO.172 OF 2019

IN THE MATTER OF:

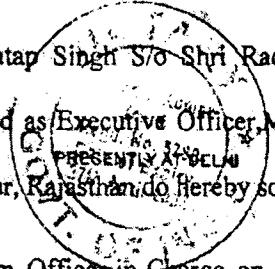
RESIDENT OF VILLAGE ADAMPUR, PO  
MASODI KHERA, DISTRICT DHOLPUR                      APPLICANT

VERSUS

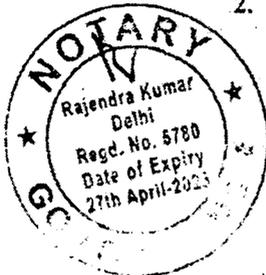
STATE OF RAJASTHAN                                      RESPONDENT

AFFIDAVIT CUM COMPLIANCE REPORT OF ORDER  
DATED 22.07.2020 ON BEHALF OF THE  
RESPONDENT/GOVERNMENT OF RAJASTHAN

I, Vijay Pratap Singh S/o Shri Radheshyam, aged 32 years,  
presently posted as Executive Officer, Municipal corporation Bari,  
District Dholpur, Rajasthan, do hereby solemnly affirm as under:-



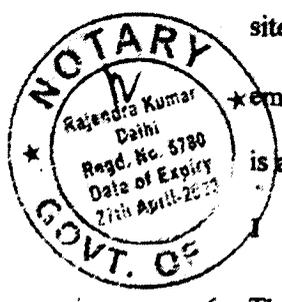
1. That I am Officer-in-Charge on behalf of respondent State and well versed with the facts of the present case and competent to file and swear this affidavit in the above-mentioned Original Application.
2. That it is submitted that the present OA was listed on 22.07.2020 before this Hon'ble Tribunal. On the said date the Hon'ble Tribunal has directed to answering respondent to furnish action taken report in Compliance of Municipal Solid Waste Management Rules, 2016 for solid waste and sewage.



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3. That in compliance with the order dated 22.07.2020, Respondent humbly submits that various remedial action has taken by the Municipal Corporation Badi under the Solid Waste Management Rules, 2016 and Environment (Protection) Act 1986 which are mentioned as under.
4. That it is submitted that the Municipal Corporation Badi in compliance with Solid Waste Management Rules 2016 is engaged in door to door collection of garbage, segregation at source, sweeping, processing of wet and dry waste, transportation of waste within all the 35 wards of the City.
5. That in compliance with the departmental orders the waste is being collected and segregated as per category and disposed of in the dumping site of municipal corporation. Waste gathered within the Municipal limit is collected at the dumping site of the Municipal Corporation. The disposal site, including the landfill, are protected by a compound wall, fenced with barbed wire, and guarded. Entry to the dumping site is being restricted and limited to the corporation employees. Copy of photograph of the Adampur Dumping Site is attached an annexed herewith and marked as Annexure R-
6. That it is submitted that the Municipal Corporation Badi for the purpose of maintenance and regular monitoring of

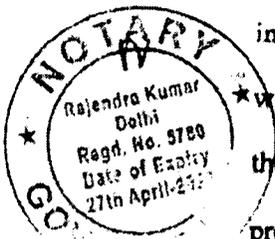


dumping site has appointed two cleaning employees on permanent basis, shift wise. The said employees are working with the cleaning inspector of the municipal corporation for quick disposal of grievances that arise at the dumping site. A copy of the office order dated 25.02.2021 issued by the Executive Officer, Municipal corporation Bari in respect of the appointment of cleaners at the dumping site is annexed herewith and marked as **Annexure R-2**

7. That to protect the environment and in compliance with this Hon'ble Tribunal directions, the burning of garbage at the dumping site is absolutely prohibited. A copy of the order dated 19.05.2020 issued by the Executive Officer, Municipal corporation Bari is annexed herewith and marked as **Annexure R-3**

8. That it is submitted that a total of 28 TPD waste is generated in the limit of Municipal Corporation Badi, out of which 12 TPD is wet waste & 14 TPD is dry waste and the remaining is in C & D Category.

9. That the protocol has been devised in a holistic manner including the processing of wet and dry waste as per solid waste management rules. The wet waste is processed through the compost pit and compost machine and the dry waste processed through the MRF facility and the same has been developed with a capacity of 60 TPD/ per day. Copy of



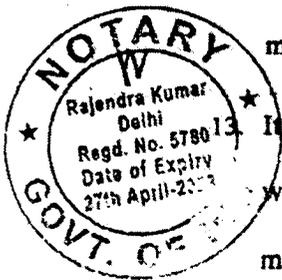
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photograph of waste processing plan is attached herewith and marked as Annexure R-4

10. That it is submitted that Corporation has directed the M/s Parashar Construction Company to employed 20 cleaning workers at the MRF Facility in order to segregation of dry and wet waste. A copy of the letter dated 25.02.2021 and order dated 25.02.2021 issued by the Executive Officer, Municipal corporation Bari is annexed herewith and marked as Annexure R-5

11. That it is submitted that answering respondent in compliance with Hon'ble Tribunal Order dated 31.01.2020 in O.A. No.606/2018 conducted a survey in July 2020 for clearing of legacy waste. That as per the survey, legacy waste is 11458 CUM and expenditure for clearing of legacy waste as per the Solid Waste Management Rules, 2016 is around Rs 60 lacs.

12. That the answering respondent has already awarded tender dated 17.06.2020 for effective disposal of legacy wastes for the period of six months (01.10.2020 to 31.03.2021). A copy tender order dated 17.06.2020 is annexed herewith and marked as Annexure R-6



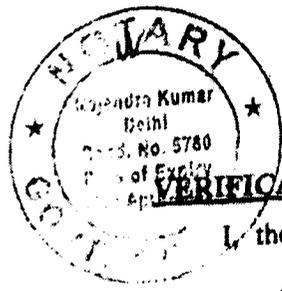
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dated 12.02.2021 to the chief medical officer to stop transporting biomedical waste for final disposal at the dumping site of municipal corporation and dispose of the hospital waste as per the Bio-Medical Waste Management. Rules, 2016. A copy of the letter dated 12.02.2021 issued by the Executive Officer, Municipal corporation Bari is annexed herewith and marked as Annexure R-7

14. That it is submitted in neither Ram Sagar pond nor soil of Village adampur is contaminating due to dumping of solid waste. It is submitted that the Dumping site at Adampur is maintained and monitored by Municipal Corporation Badi which is located at a 2.5 Km distance from Ram Sagar Pond and even otherwise no water flow is linked with the area nearby the dumpsite. Therefore, the polluting of the pond does not arise.

15. That it is submitted that as mentioned in the above para the respondent has duly complied with the Solid waste management Rules and directions of this Hon'ble Tribunal.



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DEPONENT

**VERIFICATION:**  
I, the above named deponent, do hereby verify that the contents of the above Affidavit from paras 1 to 15 are true and

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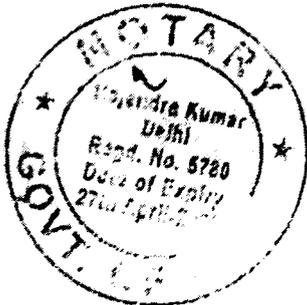
correct to my knowledge. Nothing false has been stated therein and nothing material has been concealed therefrom.

IDENTIFIED

verified at NEW DELHI this 9 day of March, 2021

09 MAR 2021

DEPONENT

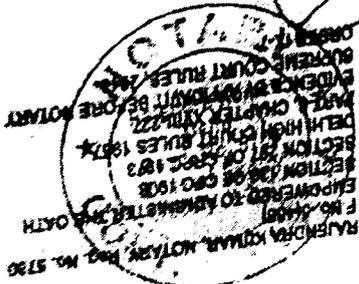


RAJENDRA KUMAR  
NOTARY DELHI, 5780  
GOVERNMENT OF INDIA  
SUPREME COURT OF INDIA  
COMPOUND, NEW DELHI  
Register No. 5780  
09 MAR 2021

RAJENDRA KUMAR, NOTARY, Reg. No. 5780  
F No. 5(448)  
EMPPOWERED TO ADMINISTER THE OATH  
SECTION 139 OF CPC 1908  
SECTION 297 OF CRPC 1973  
DELHI HIGH COURT RULES 1987  
PART-6, CHAPTER XVIII-227  
EVIDENCE BY AFFIDAVIT BEFORE NOTARY  
SUPREME COURT RULES, 2013  
ORDER IX-7

CERTIFIED THAT THE OATHS EXPLAINED TO THE  
DEPONENT EXECUTIVE WHO IS SEEMED PERFECT TO  
UNDERSTAND & AFFIRMED BEFORE ME AT  
DELHI ON 09 MAR 2021 IDENTIFIED BY  
09 MAR 2021

IDENTIFIED  
Handwritten signature  
09 MAR 2021





## कार्यालय नगर पालिका मण्डल बाडी (धौलपुर) राज0

E-Mail – [lsq.emo.bri-rj@nic.in](mailto:lsq.emo.bri-rj@nic.in) [Bari.jaipur@yahoo.com](mailto:Bari.jaipur@yahoo.com) Phone No. – 05647-274530

क्रमांक – न.पा.बा./2020/323-20

दिनांक 19-5-20

– कार्यालय आदेश –

डम्पिंग यार्ड आदमपुर पर व्यवस्था को सुदृढ करने की दृष्टि से निम्नांकित सफाई कर्मचारियों का ड्यूटी लगाई जाती है।

1. सजीव/रामभरोसी सफाई कर्मचारी प्रातः 6.00 से 1.00 बजे तक
2. सोनू/रमेश सफाई कर्मचारी दोपहर 1.00 से साय 7.00 बजे तक

उपरोक्त कार्मिकों अपनी पारी के अनुसार ड्यूटी देंगे तथा गेट को बन्द रखेंगे रात्रि के समय ताला लगायेंगे। डम्पिंग यार्ड में आवारा जानवर नहीं घूमेंगे तथा आग लगने को पूर्ण बन्द करायेंगे तथा रजिस्टर में डिपो पर कचरा लाने वाले वाहनों का इन्द्राज करेंगे तथा सफाई प्रभारी श्री सीताराम शर्मा को रिपोर्ट देंगे। मृत जानवरों को पृथक से गड्डे में डलवाया जावेगा। उपरोक्तानुसार पालना सुनिश्चित करेंगे। कार्य में लापरवाही अनुपस्थिति पाये जाने पर सेवा नियमों के अनुसार कार्यवाही अमल में लाई जावेगी।

अधिशायी अधिकारी  
नगर पालिका बाडी  
दिनांक 19-5-20

क्रमांक – न.पा.बा./2020/323-20  
प्रतिलिपि सूचनार्थ व पालनार्थ –

1. कनिष्ठ अभियन्ता नगर पालिका बाडी
2. श्री सीताराम शर्मा सफाई प्रभारी नगर पालिका बाडी
3. सजीव/रामभरोसी सफाई कर्मचारी नगर पालिका बाडी
4. सोनू/रमेश सफाई कर्मचारी नगर पालिका बाडी
5. गार्ड फाइल

अधिशायी अधिकारी  
नगर पालिका बाडी



Annexure-V

Office of the Municipal Board Bari

No. MBB DEV/2021-265X/622

Short Notice Inviting E-tender E-06/2021-22

(To be published on www.sppp.rajasthan.gov.in & www.eproc.rajasthan.gov.in)

Online technical and financial bid in single stage two envelopes are invited on behalf of Governor of Rajasthan by Municipal Board Bari For Construction Works.

S.No	Name of work	Cost of work
1	2	5
1	कम्प्लीट बाउण्ड्रीवाल क्लोज पैसेज कारु कैचर	9.92
2	लीचट को लैण्डफिल में शामिल होने से रोकने के लिये पीमीरी जीएमपी इत्यादि आवश्यक कार्य	4.53
3	कम्पोस्टर (विन्ड्रो सिस्टम) हेतु पी सी सी वर्क मय रोड निर्माण कार्य	13.74
4	घर्मकाल क्रय क्षमता 20 टन एव स्थापित करने का कार्य	09.00

The bidder/contractors who meets the eligibility criteria mentioned in BID and evaluated as the most referred bidder as per the BID document for respective work, shall be considered for award of contract

Cost of document (non-refundable)	Rs 500 (Rupees Five Hundred only)
Bid Security (refundable)	2% of estimated cost
Publishing Date & Time	20/07/2021
bid Download start Date & Time	21/07/2021
Websites for downloading bid	<a href="http://sppp.rajasthan.gov.in">http://sppp.rajasthan.gov.in</a> <a href="http://eproc.rajasthan.gov.in">http://eproc.rajasthan.gov.in</a>
bid Submission End Date & Time	26/07/2021 at 12:00 Hrs on <a href="http://eproc.rajasthan.gov.in">http://eproc.rajasthan.gov.in</a>
Technical Bid Opening Date & Time	27/07/2021
Financial Bid Opening Date & Time	Will be intimated later to technically responsive bidder

- The interested bidder may submit their proposals online along with a Non-refundable Demand Draft of Rs 500 (Five Hundred rupees Only) drawn in favour of executive officer Municipal Board Bari payable at Bari, towards the cost of Tender Document & RISL processing fee Rs 500 Five Hundred rupees Only) drawn in favour of MD, RISL payable at Jaipur from any Scheduled Commercial Bank.
- bid must be accompanied by Bid Security of 2% of estimated cost in form of DD in accordance to provisions The "Rajasthan Transparency in Public Procurement Act 2012 & Rule 2013" in favour executive officer Municipal Board Bari bid Document can be seen at or obtained from website <http://sppp.rajasthan.gov.in>, <http://eproc.rajasthan.gov.in>

सहस्रिका



- In case of the any bidder fails to physically submit the DD for tender fee and processing fee, DD/BG for EMD up to 26/07/2021 at 18:00 Hrs. the bid of the respective bidder shall not be accepted.
- The Bidders shall have to submit a valid 'GST' clearance certificate up to Dec 2020 from the concerned Commercial Taxes Officer and the 'PAN' issued by Income Tax Department along with their technical proposal.
- The 'Rajasthan Transparency in Public Procurement Act 2012 & Rule 201' shall be applicable.
- Municipal Board Bari reserves the right to accept any bid, or reject any or all bids, without assigning any reason thereof and without incurring any liability, whatsoever in favour of the Bidder(s).
- DD Submitted at Cashier Room No 6 Shri Mangi Lal Garg.
- Payment Will be made as per Financial Condition of Municipal Board No interest shall be paid for any type delayed

(SMT. Kamlesh)  
Chairman  
Municipal Board bari

(Vijay Pratap Singh)  
Executive officer  
Municipal Board bari

Date - 19-7-21

No: MBB/DEV/2021/ 2650-62  
copy to following for information:

- 1- Notice Board municipal Board Bari.
- 2- Section Development to upload on <http://sppp.rajasthan.gov.in>  
<http://eproc.rajasthan.gov.in> & [www.lsg.urban.rajasthan.gov.in](http://www.lsg.urban.rajasthan.gov.in)
- 3- Account section MUNICIPAL Board Bari.

Executive officer  
Municipal Board bari



(26)

(6)

Annexure - VI

Annexure-VI

## कार्यालय नगर पालिका मण्डल बाडी (धौलपुर) राज0

E-Mail - lsg.cmo.bri-ri@nic.in Bari.jaipur@yahoo.com

Phone No. 9504227153

क्रमांक - न.पा.बा/2021/

दिनांक

मैसर्स पाराशर कन्स्ट्रक्शन कम्पनी

(तेज कुमार पाराशर)

हथियापौर बाडी

विषय - डम्पिंग यार्ड आदमपुर में 20 सफाई श्रमिकों का काम बाबत।

उपरोक्त विषयान्तर्गत लेख है कि कचरा डम्पिंग यार्ड आदमपुर में कचरा पृथक्कीकरण का कार्य कराया जा रहा है। इस कार्य के लिये आप 20 सफाई श्रमिकों को कचरा पृथक्कीकरण के लिये सफाई निरीक्षक श्री सीताराम शर्मा को डम्पिंग यार्ड आदमपुर उपलब्ध करायेंगे व पालना रिपोर्ट कार्यालय में पेश करेंगे। उनके कामों का भुगतान निविदा अनुबन्ध दर अनुसार कराया जावेगा।

s.d  
अधिश.पा. उ.प.बा.प.

नगर.बा.प.

दिनांक - 25-2-21

क्रमांक - न.पा.बा/2021/151-54

प्रतिलिपि सूचनार्थ -

1. श्री सीताराम शर्मा सफाई प्रभारी को भेजकर लेख है कि उक्त कर्मियों को कचरा पृथक्कीकरण का कार्य कराया जाना सुनिश्चित करेंगे।
2. सामान्य शाखा
3. गार्ड फायल

अधिश.पा. उ.प.बा.प.  
नगर.बा.प.

87

Annexure - VII



**Om Sai Vision**  
Let's Create A New India

Flat No. 3, Amar Stambh, Plot No.16, Press Complex,  
Zone-I, M.P. Nagar, Bhopal (M.P.)  
Telephone : 0755-2558619, Mobile : 9425300605  
e-mail : omsaivisionco@yahoo.co.in

Registration No.: C/342830  
GST No.: 23ADQPA7048H1ZL

Date:...../...../20.....

JD



**Om Sai Vision**

Let's Create A New India  
Bari Municipal Board

## Understanding of the Project Concept

Plot No. 3, Amar Stambh, Plot No.16, Press Complex,  
Zone-I, M.P. Nagar, Bhopal (M.P.)  
Telephone : 0755-2558619, Mobile : 9425300605  
e-mail : omsalvisionco@yahoo.co.in

Board need for the remediation and closure of old MSW of past 10 years at Adampur Trenching Ground of approx value of 10,000 Metric Ton (Ten Thousand Metric Ton).

Registration No.: C/342830  
GST No.: 23ADQPA7048H1ZL

Date: ...../...../20.....

## Proposed Approach, Methodology & Plan of Action

### **Methodology:**

The treatment & disposal of Legacy MSW will be done by Bio-remediation and Bio-mining. A total station survey or drone mapping of dumping site is already done prior to start of the project.

### **Bio-remediation & Bio-mining of Municipal Dumpsites:**

It refers to the excavation of old dumped waste and spray of Bio-Culture/Bioculum (for a period of 4 weeks) to make windrow of legacy waste thereafter stabilization of the waste through bio-remediation (for a period of 4 weeks) i.e. exposure of all the waste to air along with use of composting bio-cultures, i.e. screening of the stabilized waste to recover all 11 valuable resources (like organic fines, bricks, stones, plastics, metals, clothes, rags etc.) followed by its sustainable management through recycling, co-processing, road making etc.

Following Steps are required of Bio-mining & Bio-remediation of MSW dumps:

The first step is to excavate legacy waste, spray of Bioculture/Bioculum for a period of 4 weeks to loosen it and make windrows (for a period of 4 Weeks) so as the leachate can be dried of through solar exposure and all the entrapped methane is removed from the heap. All biodegradable waste, like discarded food, fruit, flower and garden waste, needs air to decompose it in an odourless way without producing leachate.

*[Faint, illegible text]*

M/s. OM SAI VISION

*[Handwritten signature]*  
Authorised Signatory



**Om Sai Vision**  
Let's Create A New India

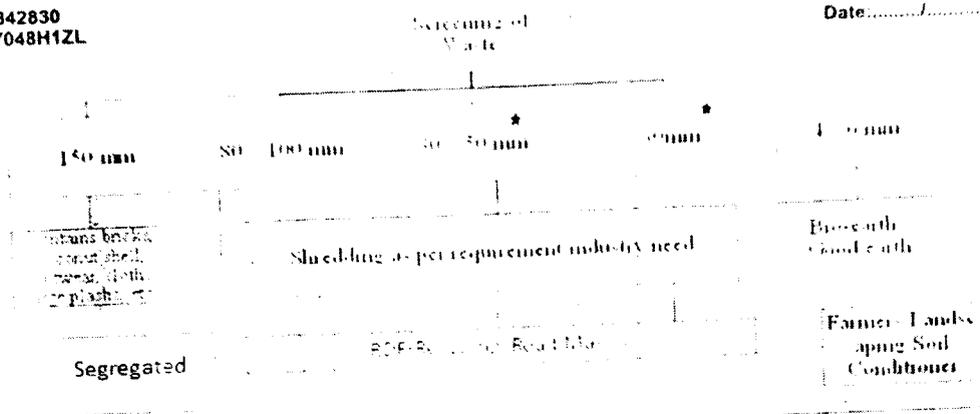
Minimizing Legacy Waste

Flat No. 3, Amar Stambh, Plot No.16, Press Complex,  
Zone-I, M.P. Nagar, Bhopal (M.P.)  
Telephone : 0755-2558619, Mobile : 9425300605  
e-mail : omsalvisionco@yahoo.co.in

Stabilizing Waste  
through culture and  
aeration

Registration No.: C/342830  
GST No.: 23ADQPA7048H1ZL

Date: ..... / ..... / 20.....



Addition of composting bio-cultures speeds up decomposition and rapidly creates biological heat within the waste that helps to dry it out and reduce its volume by 35-40%. This happens through loss of moisture and by decomposition of some of the aerated waste to carbon dioxide and water vapour. This is called bio-remediation and makes the waste dry enough for screening. Waste is called stabilized when there is no more generation of heat or landfill gas or leachate, and seeds are able to germinate in it.

It means the screening of such stabilized waste into different size fractions that can be usefully used off-site or disposed of without affecting the environment. Trommel with Screen sizes commonly used are one or more of the following: 150 mm, 80 to 100 mm, 24 to 50mm, 12- 16 mm and 4-6 .The finest fraction is called bio-earth or good earth. It contains a mixture of humus-rich organics which improve soil fertility along with a high proportion of soil or sand, which is why it cannot meet FCO standards for compost. The coarsest fraction contains bricks, stones, coconut shells, footwear, cloth and larger plastics.

Separation helps recover combustibles which can be used (usually up to 5-10%) as fuel replacement after supplying it to customer requirements. The lighter mid-fractions are mostly plastics and can be shredded as per industry requirement for use in bitumen hot mix plants to make so called Plastic Roads or as refuse derived fuel for co-processing in cement kilns.

**Om Sai Vision**  
Waste Management Solutions



# Om Sai Vision

Let's Create A New India

Fractions up to 50mm do not require shredding for use as RDF. The heavier mid-fractions are mostly stony inert which can be used in the lowest layers of road-making or in the preparation of bricks. Fractions above 50mm should not contain more than 3-5% plastics by weight.

Flat No. 3, Amar Stambh, Plot No. 16, Press Complex, Co-Op. Ind. Nagar, Coimbatore (M.P.)  
Telephone : 0755-2558619, Mobile : 9425300605  
Email : omsaivisionco@yahoo.co.in

Registration No.: C/342830  
GST No.: 28ADPA7001H128

Less than 10% of the original waste remains as totally unusable residual rejects and may remain onsite, either in a small heap or spread to raise the ground level by a couple of meters. 13 The Landfill which was hosting waste dumps is now fully recovered for alternate uses. Biomining and Bio-remediation processes should be adopted to ensure holistic solid waste management.

## Processing Equipment's for Processing of Legacy Waste:

The major equipment that would come in use would fall under the following heads of processes like excavation, shredding, screening, air classification and ferrous separation. As per suitability and requirement the appropriate choices should be made.

### Screening

- Screens
- Trommel
- Vibrating Screen  
Disc/ Star

### Handling Equipment

- JCB
- Tractor Trolley
- Dumpers

*[Handwritten signature and illegible text]*

M/s. OM SAI VISION

*[Handwritten signature]*  
Authorised Signatory



**Office of The Municipal Board Bari (Dholpur) Raj.**

No- DEV/2020/

Date-

**Work Order**

M.S. Om Sai Vizion

Flat No 3 Anwar Stambh, Plot No. 16 Press Complex

Zone I M.P. Nagar Bhopal (M.P.)

Work Name - Remediation of legacy waste Dumping Ground

Your Tender Dated 17.6.2020 for the above mentioned work has been accepted on behalf of the Municipal Board Bari Raj. At your tendered percentage of BSR % below/Above G-Schedule amounting Rs. 45,83,200/- work order amount Rs. 45,83,200/- Rupees only. Financial Limit is the G-Schedule Amount.

Your are hereby directed to start the work at once. Please note that the time allowed for the carrying our work as entered in the tender shall be reckoned from the date of this order commence work. This letter of acceptance together with the tender submitted by your embodying all the conditions there in constitutes the contact agreement between you and the Municipal Board Bari Distt. Dholpur Raj. For this aforesaid work 1145/- rupees non judicial stamp.

**Conditions -**

- 1- Defective Liabilities Period will be ..... Years from date of Complete Successfully.
- 2- Payment Will be made as per Financial Condition of Municipal Board. No interest shall be paid for any type delayed
- 3- Quality Control Testing must be done on contractor Responsibilities
- 4- The Contractor must be produce the videography and photographs of work before commencement and after completion of work.
- 5- The Contractors shall abide by the labour laws
- 6- No Extra Payment will be done for this work.

Time of Completion - Six Months

Date of Comm. - 01.10.2020

Date of Comp. - 31.03.2021

No- DEV/2020/ 4166-68

SD  
Executive Officer  
Municipal Board Bari  
Date- 22/9/2020

- 1- The Chairman Municipal Board Bari
- 2- Executive /Assistant/Junior Engineer Municipal Board Bari
- 3- The Accountant Municipal Board Bari

Executive Officer  
Municipal Board Bari

# कार्यालय नगर पालिका मण्डल बाड़ी (झौलपुर) राजा

E-Mail - lsg.cmo.bri-ri@nic.in Bri.jalpur@yahoo.com Phone No. - 05647-274530

क्रमांक - न.पा.बा/2021/

प्रमुख विकासा अधिकारी

सामान्य विकासालय बाड़ी

विषय - बायी मैडिकल वेस्ट मैनेजमेंट व सॉलिड वेस्ट मैनेजमेंट कानून 2016 के

सन्दर्भ में।

महोदय,

उपरोक्त विषयान्तर्गत लेख है कि आज दिनांक 11.02.2021 को पोल्सुशन कन्ट्रोल

बोर्ड भरतपुर के अधिकारियों द्वारा उचित गार्ड आदमपुर का निरीक्षण करने पर इसको

गम्भीरता से लिया है कि सामान्य विकासालय व अधीनस्थ विकासालय का बायी मैडिकल

वेस्ट नगर पालिका के उचित गार्ड आदमपुर में भिजवाया जा रहा है। जिससे यह कचरा

सॉलिड वेस्ट के साथ मिस हो रहा है। यह बायी मैडिकल वेस्ट मैनेजमेंट नियम 2016 की

अवहेलना है।

अतः आपको पुनः सूचित किया जा रहा है कि हाँस्पीटल वेस्ट का बायी मैडिकल

वेस्ट मैनेजमेंट नियम 2016 के अनुसार कलेक्शन व प्रोसेसिंग का कार्य कराया जाना

सुनिश्चित करें। अन्यथा माननीय एनजीटी में होने वाली कार्यवाही के आप जिम्मेदार होंगे।

पत्र को प्राथमिकता दी जावे।

11

अधिकांशी अधिकारी

नगर पालिका बाड़ी

दिनांक - 12/02/2021

क्रमांक - न.पा.बा/2021/475-80

प्रातिदिन सूचनाएं व आवश्यक कार्यवाही हेतु प्रेषित है -

1. श्रीमान जिला कलेक्टर महोदय झौलपुर

2. श्रीमान आरओ राजस्थान प्रदेश कन्ट्रोल बोर्ड भरतपुर

3. श्रीमान उपखण्ड अधिकारी महोदय बाड़ी

4. श्री मुख्या विकासा अधिकारी झौलपुर

5. लोक मुख्या विकासा अधिकारी बाड़ी

6. कनिष्ठ अभियन्ता नगर पालिका बाड़ी

# कार्यालय ग्राम पंचायत नकसौदा

पं० स० बाड़ी जिला-धौलपुर (राज०)

अनीता कुमारी मीना  
सरपंच  
ग्राम पंचायत नकसौदा  
पं. स. बाड़ी (धौलपुर) राज.



(निवास- सुनीपुर)  
मो. 9928816846  
8209907639

क्रमांक : 64 प्रमाणित किया जाता है कि आज दिनांक 26-7-21 को वैज्ञानिक निस्कारण केंद्र आदमपुर में ग्रामीणों के साथ उक्त स्थान कचरा निस्कारण केंद्र का जब जांच कमेटी द्वारा निरीक्षण किया जा रहा है तब मौके पर गए और पाया कि नगर पालिका बाड़ी द्वारा काफी पेड लगाए गए लगभग 200 वृक्ष एवं कचरे से श्वाध बनाने की मशीन चालू थी और काफी अच्छी साफ सफाई पाई गई

ग्राम पंचायत नकसौदा के ग्राम

आदमपुर की ओर से नगर पालिका बाड़ी द्वारा किए गए सराहनीय प्रयासों की प्रशंसा के साथ ही लिख है कि हमें वैज्ञानिक निस्कारण केंद्र के संचालन से किसी प्रकार की और आपत्ती नहीं है।

गुडरी  
(उम सरपंच)  
निवास आदमपुर

अनीता  
(अनीता) 26-7-21  
सरपंच  
ग्राम पंचायत नकसौदा  
पं. स. बाड़ी (धौलपुर) राज.

अंश सं.

श्रीमान बहालदास साहू,  
वधवालय काशी

विषय:- रामसागर बाँध सं गण्ड पालिका के इमिग्रेशन  
आरमपू तद्व दमान की रिपोर्ट के अंतर्गत  
श्री रिपोर्ट वापस.

प्रति,  
श्रीमान निवेदन है कि रामसागर बाँध सं.  
पालिका का दमान (बहाल) इमिग्रेशन का  
आरमपू की वरु है आरमपू के रामसागर की  
वरु वरु है श्रीमान की वरु वरु के आर रिपोर्ट

संज्ञक है।

श्रीमान  
प.स. 26/07/2021  
82550516550  
M.N.

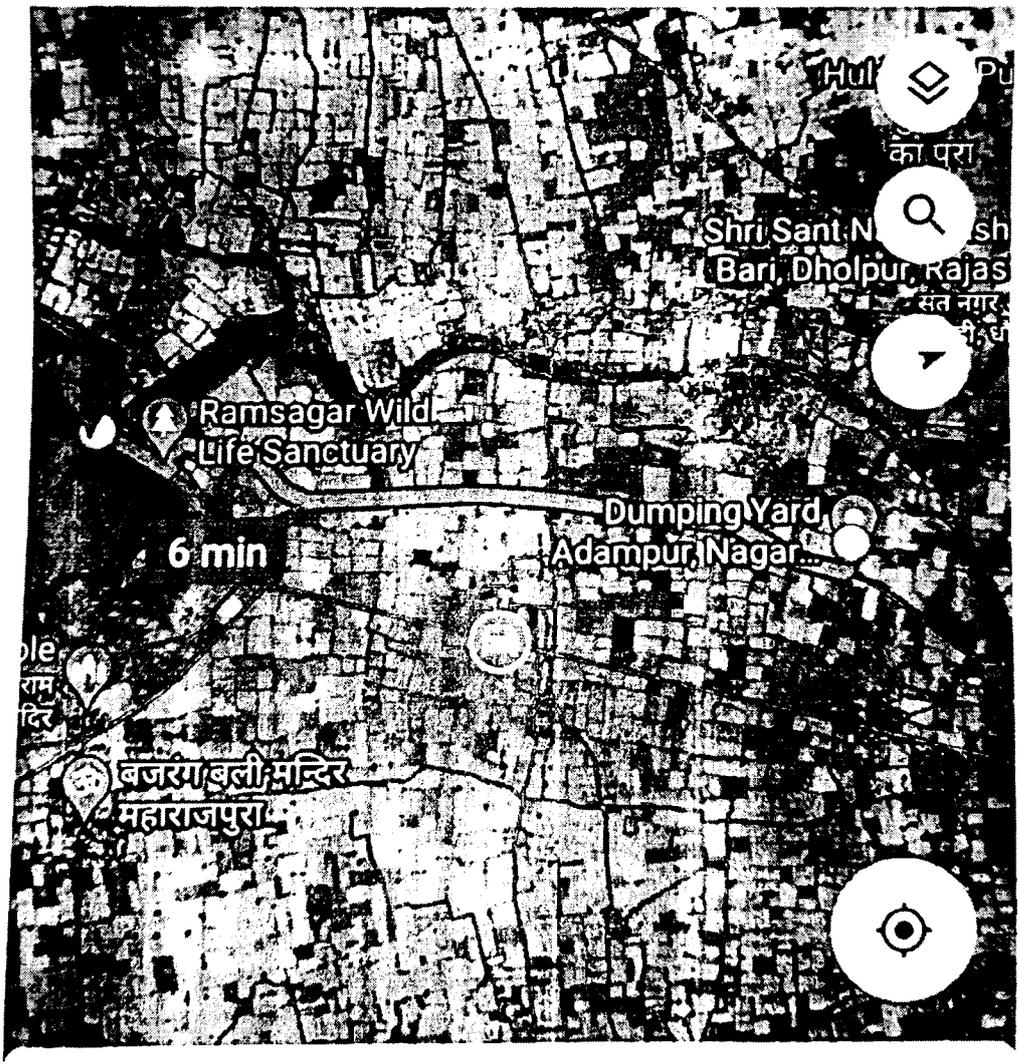
श्रीमान  
26/07/2021  
82550516550  
M.N.

← ○ Dump Yard Bari

📍 26°36'08.6"N 77°35'02.5"E

🚗	🚲	🚏	🚶
6 min	6 min	—	34 min

⚠️ Wearing a mask in public spaces is required due to COVID-19 [Learn more](#)



6 min (2.8 km)

Fastest route now due to traffic conditions

▲ Start
☰ Steps
📌 Pin

Office of The Municipal Board Bari(Dholpur) Raj.  
Estimate

Rate are Based on RUIDP SOR 2017

Name of work-Construction of Boundary Wall at Dumping Ground Adampur, Bari (Dholpur)		No	L	B	D	Qty		Rate	Amount		
Sr. No.	Chapter No.	Particulars									
1	25.1.1+25.2	Random rubble masonry with hard stone in foundation and plinth :Cement mortar 1:6 (1 cement : 6 coarse sand) Extra for random rubble masonry with hard stone in superstructure above plinth level and upto two stories.		1	500	0.30	1.500	225.00	P.Cumec	3812.00	857700.00
2	21.1.2	Providing and laying in position cement concrete of specified grade excluding the cost of centring and shuttering - All work upto plinth level :1:1½:3 (1 Cement : 1½ coarse sand : 3 graded stone aggregate 20 mm nominal size).		1	500	0.36	0.075	13.5	P.Cum	4700	63450.00
3	32.22.1	Pointing on stone work with cement mortar 1:3 (1 cement : 3 fine sand) :Flush/ Ruled pointing		2	500	1.500		503.50	P.Sqm	141.00	70993.50
4	29.2	Structural steel work riveted, bolted or welded in built up sections, trusses and framed work, including cutting, hoisting, fixing in position and applying a priming coat of approved steel primer all complete:						500.00	P.Kg	69.00	34500.00
										992143.50	
										9.92 Lacs	

*[Signature]*  
Junior Engineer  
Municipal Board Bari

*[Signature]*  
Assistant Engineer  
Municipal council Dholpur

Executive Engineer  
Municipal council Dholpur

Item No. 38

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 172/2019

Residents of Village Adampur, PO  
Masodi Khara, District Dholpur

Applicants

Versus

State of Rajasthan

Respondent

Date of hearing: 15.04.2019

**CORAM:**  
**HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON**  
**HON'BLE MR. JUSTICE RAGHUVENDRA S. RATHORE, JUDICIAL MEMBER**  
**HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER****Application is registered based on a compliant received by post****ORDER**

Allegation in this letter, which has been treated as an application, is that there is illegal dumping of solid waste in Village Adampur, Tensi Wadim, District Dholpur, Rajasthan affecting the Ramsagar pond and the soil of the area. The solid waste is causing air pollution and foul odour. Burning of the garbage is creating further pollution.

Let the District Magistrate, Dholpur and the Rajasthan State Pollution Control Board (RSPCB) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within two months by e-mail at [ngt.filing@gmail.com](mailto:ngt.filing@gmail.com). The nodal agency will be the RSPCB for coordination and compliance.

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A copy of this order along with complaint, be sent to the District Magistrate, Dholpur and the RSPCB by e-mail for compliance.

Needless to say that order of National Green Tribunal is binding as a decree of Court and non-compliance is actionable by way of punitive action including prosecution, in terms of the National Green Tribunal Act, 2010.

List for further consideration on 01.08.2019.

Adarsh Kumar Goel, CP

Raghuvendra S. Rathore, JM

Dr. Satyawan Singh Garbyal, EM

April 15 2019  
Original Application No. 172/2019  
DV

PROCESSING PLANT Log - BOOK

Page No. \_\_\_\_\_

Sl. No.	DATE	START TIME	END TIME	WORKING HOURS	No of Trally Send for Processing	Inlet quantity in (cubic meter) (Trally = 3 cum)	OUTLET Compost (Approx 20%)	QUANTITY (in cum)			Total quantity were processed in (in cum)	SIGNATURE OF PLANT OPERATOR	SIGNATURE OF PLANT SUPERVISOR
								Inert CHPP-ox (25%)	PLASTIC WASTE (APPROX 5%)	R.D.F (APPROX 18%)			
1.	25/05/21	9:00 AM	7:00 PM	10 HRS	87	261	52.2	65.25	39.15	104.6	261	Raj	Gov
2.	26/05/21	9:00 AM	7:00 PM	10 HRS	94	282	56.4	70.50	42.30	112.8	282	Raj	Gov
3.	27/05/21	9:00 AM	7:00 PM	10 HRS	98	294	58.8	73.5	44.1	117.6	294	Raj	Gov
4.	28/05/21	9:00 AM	7:00 PM	10 HRS	94	282	56.4	70.5	42.3	112.8	282	Raj	Gov
5.	29/05/21	9:00 AM	7:00 PM	10 HRS	97	291	58.2	72.75	43.65	116.4	291	Raj	Gov
6.	30/05/21	9:00 AM	7:00 PM	10 HRS	98	294	58.8	73.5	44.1	117.6	294	Raj	Gov
7.	31/05/21	9:00 AM	7:00 PM	10 HRS	94	282	56.4	70.5	42.3	112.8	282	Raj	Gov
					662	1986	397.9	496.5	297.9	794.4	1986		

PROCESSING PLANT LOG - BOOK

Sl. No.	DATE	START TIME	END TIME	WORKING HOURS	No. of heavy sand for processing	Inlet quantity in cubic meter (Holly = 3 cum)	Output quantity in (cum)				Total Legally waste processed in (cum)	SIGNATURE OF PLANT OPERATOR	SIGNATURE OF PLANT SUPERVISOR
							Com Post (Approx 20%)	Inert (Approx 25%)	Plastic waste (Approx 15%)	RDF (Approx 40%)			
1.	1/06/21	9:00 AM	7:00 PM	10 HRS	90	270	54	67.5	40.5	168	270	Raj	Gan
2.	2/06/21	Under maintenance											
3.	03/06/21	9:00 AM	7:00 PM	10 HRS	92	276	55.2	69	41.4	166.4	276	Raj	Gan
4.	04/06/21	9:00 AM	7:00 PM	10 HRS	87	261	52.2	65.25	39.15	160.4	261	Raj	Gan
5.	05/06/21	9:00 AM	7:00 PM	10 HRS	96	288	57.6	72	43.2	175.2	288	Raj	Gan
6.	06/06/21	9:00 AM	7:00 PM	10 HRS	89	267	53.4	66.75	40.05	166.8	267	Raj	Gan
7.	07/06/21	9:00 AM	7:00 PM	10 HRS	95	285	57.0	71.25	42.25	170	285	Raj	Gan
8.	08/06/21	9:00 AM	7:00 PM	10 HRS	98	294	58.8	73.5	44.1	177.6	294	Raj	Gan
9.	09/06/21	9:00 AM	7:00 PM	10 HRS	92	276	55.2	69	41.4	166.4	276	Raj	Gan
10.	10/06/21	9:00 AM	7:00 PM	10 HRS	93	279	55.8	69.75	41.85	171.6	279	Raj	Gan
11.	11/06/21	9:00 AM	7:00 PM	10 HRS	97	291	58.2	72.75	43.65	176.4	291	Raj	Gan
12.	12/06/21	9:00 AM	7:00 PM	10 HRS	98	294	58.8	73.5	44.1	177.6	294	Raj	Gan
13.	13/06/21	9:00 AM	7:00 PM	10 HRS	95	285	57.0	71.25	42.75	174	285	Raj	Gan

Sr No	DATE	START TIME	END TIME	TOTAL WORKING HOURS	No of Trolley used for Processing	Total quantity in Cubic metre (Lorry 3 cum)	Compost (Approx 20%)	Insect (Approx 25%)	Plastic waste (Approx 15%)	RDF (Approx 40%)	Total Trolley waste collected in (Cum)	SIGNATURE of plant operator	SIGNATURE of plant Receiver
14.	14/06/21	9:00 Am	7:00 Pm	10 Hrs	93	274	55.8	69.75	41.85	111.6	279	Raj	Sh
15.	15/06/21	9:00 Am	7:00 Pm	10 Hrs	92	276	55.2	69.0	41.4	110.4	276	Raj	Sh
16.	16/06/21	9:00 Am	7:00 Pm	10 Hrs	94	282	56.4	70.5	42.3	112.8	282	Raj	Sh
17.	17/06/21	9:00 Am	7:00 Pm	10 Hrs	98	294	58.8	73.5	44.1	117.6	294	Raj	Sh
18.	18/06/21	9:00 Am	7:00 Pm	10 Hrs	96	288	57.6	72	43.2	115.2	288	Raj	Sh
19.	19/06/21	9:00 Am	7:00 Pm	10 Hrs	90	270	54	67.5	40.5	108.0	270	Raj	Sh
20.	20/06/21	9:00 Am	7:00 Pm	10 Hrs	91	273	54.6	68.25	40.95	109.2	273	Raj	Sh
21.	21/06/21	9:00 Am	7:00 Pm	10 Hrs	97	291	58.2	72.75	43.65	116.4	291	Raj	Sh
22.	22/06/21	9:00 Am	7:00 Pm	10 Hrs	94	282	56.4	70.5	42.3	112.8	282	Raj	Sh
23.	23/06/21	9:00 Am	7:00 Pm	10 Hrs	89	267	53.4	66.75	40.05	106.8	267	Raj	Sh
24.	24/06/21	9:00 Am	7:00 Pm	10 Hrs	96	288	57.6	72	43.2	115.2	288	Raj	Sh
25.	25/06/21	9:00 Am	7:00 Pm	10 Hrs	98	294	58.8	73.5	44.1	117.6	294	Raj	Sh

Sl. No.	DATE	START TIME	END TIME	TOTAL WORKING HOURS	No of Trolley sent for Processing	Inlet quantity in (Cum)	Compost (Approx 20%)	Inert (Approx 25%)	Plastic waste (Approx 15%)	R.D.F (Approx 40%)	Total Inert waste Processed in Cum	SIGNATURE of Plant Operator	SIGNATURE of Plant Supervisor
26	26/06/21	9:00 AM	7:00 PM	10 Hours	93	274	55.8	69.75	41.85	111.6	274	<u>Raj</u>	<u>GM</u>
27	27/06/21	9:00 AM	7:00 PM	10 Hours	91	273	54.6	68.25	40.95	109.2	273	<u>Raj</u>	<u>GM</u>
28	28/06/21	9:00 AM	7:00 PM	10 Hours	94	282	56.4	70.50	42.3	112.8	282	<u>Raj</u>	<u>GM</u>
29	29/06/21	9:00 AM	7:00 PM	10 Hours	97	291	58.2	72.75	43.65	116.4	291	<u>Raj</u>	<u>GM</u>
30	30/06/21	9:00 AM	7:00 PM	10 Hours	98	294	58.8	73.5	44.1	117.6	294	<u>Raj</u>	<u>GM</u>
					2723	8169	1633.8	2042.25	1225.35	3267.6	8169		

MUNICIPAL BOARD BARI, DHOIPUR RAJ.

Page No.

MONTH - JULY

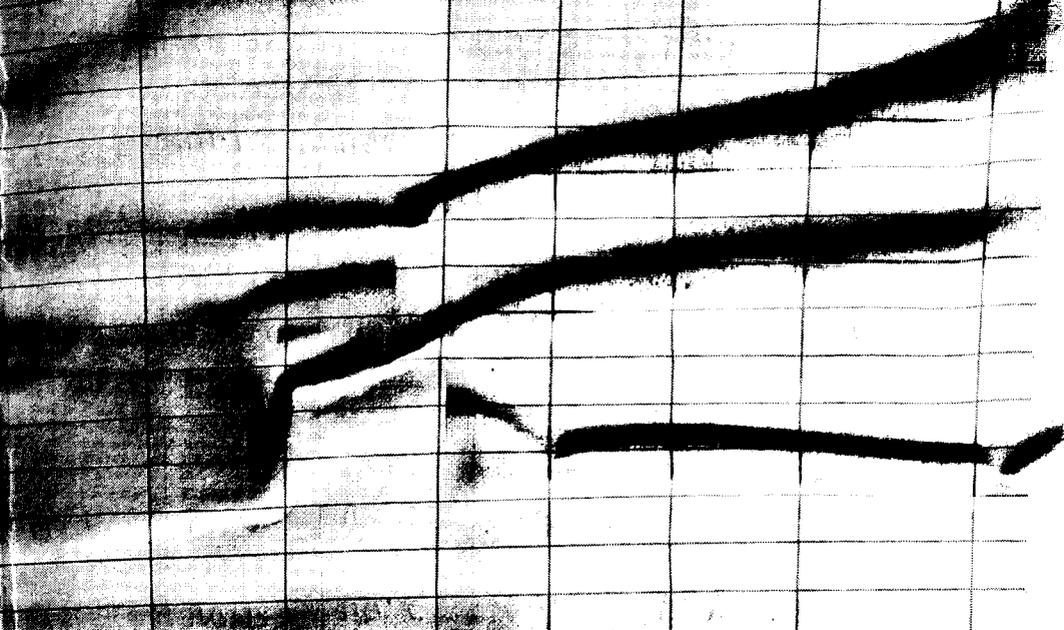
Page No.

PROCESSING PLANT LOG - BOOK

Date

Sr. No.	Date	Start Time	ENCL Time	Total Working Hours	No of Hally sent For Processing	Inlet Quantity (Hally = 3 cum)	Outlet Quantity (In cum)			Total Quantity	SIGNATURE of Plant	SIGNATURE of Plant	
							Compost (approx 20%)	Inert (approx 25%)	Plastic/curry (approx 15%)				
1.	01/07/21	9:00 AM	7:00 PM	10 Hrs	94	282	56.4	70.5	42.3	112.8	282	Kay	GM
2.	02/07/21	9:00 AM	7:00 PM	10 Hrs	98	294	58.8	73.5	44.1	117.6	294	Kay	GM
3.	03/07/21	9:00 AM	7:00 PM	10 Hrs	87	261	52.2	65.25	39.15	104.4	261	Kay	GM
4.	04/07/21	9:00 AM	7:00 PM	10 Hrs	94	282	56.4	70.5	42.3	112.8	282	Kay	GM
5.	05/07/21	9:00 AM	7:00 PM	10 Hrs	96	288	57.6	72.0	43.2	115.2	288	Kay	GM
6.	06/07/21	9:00 AM	7:00 PM	10 Hrs	92	276	55.2	69.0	41.4	110.4	276	Kay	GM
7.	07/07/21	9:00 AM	7:00 PM	10 Hrs	95	285	57.0	71.25	42.75	114.0	285	Kay	GM
8.	08/07/21	9:00 AM	7:00 PM	10 Hrs	98	294	58.8	73.5	44.1	117.6	294	Kay	GM
9.	09/07/21	9:00 AM	7:00 PM	10 Hrs	95	285	57.0	71.25	42.75	114.0	285	Kay	GM
10.	10/07/21	9:00 AM	7:00 PM	10 Hrs	91	273	54.6	68.25	40.95	109.2	273	Kay	GM
11.	11/07/21	9:00 AM	7:00 PM	10 Hrs	97	291	58.2	72.75	43.65	116.4	291	Kay	GM
12.	12/07/21	9:00 AM	7:00 PM	10 Hrs	98	294	58.8	73.5	44.1	117.6	294	Kay	GM

Sl. No.	DATE	START TIME	END TIME	Total Working Hours	No of Trolley scored for Processing	Inlet quantity in cum				outlet quantity in cum	total legacy waste processed in cum	Signature of Plant operator	Signature of Plant supervisor
						Inert (Approx 25%)	Plastic waste (Approx 15%)	R.D.F (Approx 40%)	compost (Approx 20%)				
13	13/07/21	9:00 AM	6:00 PM	1D Hrs	95	285	57	71.25	42.75	114.0	285	Raj	Ghan
14	14/07/21	9:00 AM	7:00 PM	1D Hrs	93	279	55.8	69.75	41.85	111.6	279	Raj	Ghan
15	15/07/21	9:00 AM	7:00 PM	1D Hrs	92	276	55.2	69.0	41.40	110.4	276	Raj	Ghan
16	16/07/21	9:00 AM	7:00 PM	1D Hrs	94	282	56.4	70.50	42.30	112.8	282	Raj	Ghan
17	17/07/21	9:00 AM	7:00 PM	1D Hrs	98	294	58.8	73.5	44.10	117.6	294	Raj	Ghan
18	18/07/21	9:00 AM	7:00 PM	1D Hrs	96	288	57.6	72.0	43.20	115.2	288	Raj	Ghan
19	19/07/21				Plant Break								
20	20/07/21	9:00 AM	7:00 PM	1D Hrs	95	285	57.0	71.25	42.75	114.0	285	Raj	Ghan
21	21/07/21	9:00 AM	7:00 PM	1D Hrs	97	291	58.2	72.75	43.65	116.4	291	Raj	Ghan
22	22/07/21	9:00 AM	7:00 PM	1D Hrs	98	294	58.8	73.5	44.1	117.6	294	Raj	Ghan
23	23/07/21	9:00 AM	7:00 PM	1D Hrs	94	282	56.4	70.5	42.30	112.8	282	Raj	Ghan
24	24/07/21	9:00 AM	7:00 PM	1D Hrs	92	276	55.2	69.0	41.4	110.4	276	Raj	Ghan
25	25/07/21	9:00 AM	7:00 PM	10 Hrs	90	270	54	67.5	40.50	108.0	270	Raj	Ghan



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Date: / /

MOUNT H - JULY  
Page No. \_\_\_\_\_  
Date: / /

DATE	START TIME	END TIME	total hours working for	No of tally send for packing (cum)	total quantity in cum	outlet quantity in cum	total quantity in cum
20. Dec/17/201	9:45 am	07:00 pm	10 hours	96	988	57.6	72.0
							48.2
							115.2
							288

STAIN  
SIGN  
DATE